

Annexure-7														
Name of the corporate debtor: CIAN HEALTHCARE LIMITED CIN:-L24233PN2003PLC017563														
Date of commencement of CIRP: 14-08-2024														
List of Creditors as on 14-08-2024 (Based on the claim received upto 19-02-2025)														
List of Operational creditors (Government Dues)														
Sr. No.	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	ESIC PUNE	18-02-2025	58890.00	58890	Unsecured	Nil	Nil	No		-	-		0.00	
2	ESIC DEHRADUN	18-02-2025	1222182	1222182	Unsecured	Nil	Nil	No		-	-		0.00	
3	Income tax	23-08-2024	38500240.00	0	Unsecured	Nil	Nil	No		-	-		38500240.00	Appeal has been filed
4	GST Department, Pune	27-12-2024	4330809	4330809	Unsecured	Nil	Nil	No		-	-			
5	GST Department, Roorkee	24-12-2024	5573666	5573666	Unsecured	Nil	Nil	No		-	-			
6	TDS	22-08-2024	744260	744260	Unsecured	Nil	Nil	No		-	-		0.00	
	TDS	26-09-2024	3263173	2757984	Unsecured	Nil	Nil	No		-	-	505189		
7	Professional Tax	26-09-2024	63140	63140	Unsecured	Nil	Nil	No		-	-		0.00	
8	EPF, Dehradun	10-02-2024	3322578	3322578	Unsecured	Nil	Nil	No		-	-		0.00	
	Total		5,70,78,938	1,80,73,509		0	0		0.00	0	0	0	3,85,00,240.00	

Notes:

- All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.
The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.